

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 265/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.

Petitioner : DVC

Respondents : NVVN and BPDP

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Nihal Bharadwaj, Advocate, DVC
Shri Adarsh, Advocate, DVC
Shri Adarsh Tripathi, Advocate, NVVN
Shri Vikram Singh Baid, Advocate, NVVN
Shri Ajitesh Garg, Advocate, NVVN

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought time to file its rejoinder to the reply of the Respondent NVVN. This was accepted by the Commission, and the hearing was adjourned.

2. The Petitioner is directed to file its rejoinder by **12.2.2025**, with a copy to the Respondents.
3. The matter shall be listed for hearing on **20.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

